

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 364 of 97  
(O.A. 1362 of 96)

Date of Order : 4.2.98

Present : HON'BLE DR. B.C. SARMA, MEMBER (A)

HON'BLE MR. D. PURKAYASTHA, MEMBER (J)

Narayan Sankar Bhattacharya & Ors.

-v e r s u s -

Union of India & Ors. (Defence)

For applicant(s) : Mr. S. Bhattacharya, counsel.

For respondents : Ms. K. Banerjee, counsel.

O. R. D. E. R

B.C. Sarma, AM

The M.A. has been filed by the seven applicants with the prayer that they be added as party of the applicants in the original application bearing No. 1362/96. The reply has been filed by the respondents in this case.

2. We have heard the submission of the Id. counsel for both the parties and perused records. The Id. counsel for the applicants could not produce any provision of law regarding addition of parties. Consequently we do not find any merit in this case and accordingly it is dismissed. However, the applicants can file fresh application if they are so agreed.

(D. Purkayastha)  
Member (J)

(B.C. Sarma)  
Member (A)

a.k.c.